

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/2401/2024 IN C.P. (IB)/655(MB)2020

IN THE MATTER OF

PHOENIX INDUSTRIES LIMITED

VS

PR CASTALLOYS PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Mohammed Varawala (PH)

For the Respondent:

ORDER

I.A. 2401/2024

The Ld. Counsel for the applicant prays for withdrawal of the present I.A.

Allowed as prayed for. I.A. is **disposed of as having been withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. IA/2531/2023 IA/5525/2023 IN C.P. (IB)/655(MB)2020

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PR CASTALLOYS PRIVATE LIMITED

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MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **30.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)